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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2500/97

New Delhi, this the 20th day of August, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P.BISWAS, MEMBER (A)

In the matter of:

Sh. Prabhu Dayal
s/o Shri Dasu Ram,
r/o H.No. 11, New Court Compound,
Tis Hazari,
Delhi.Applicant

(By Advocate: Sh. M.K. Gupta)

Vs.

1. National Capital Territory of Delhi,
Through its Chief Secretary,
5, Sham Nath Marg,
Delhi.Respondents
2. Deputy Secretary (Services),
5, Sham Nath Marg,
Delhi.

(By Advocate: Sh. Vijay Pandita)

O R D E R (ORAL)

Hon'ble Shri T.N.Bhat, Member (J)

Learned counsel for the applicant states that the relief claimed by the applicant in the O.A. has now been granted to the applicant by the order dated 17.08.1998. Accordingly, learned counsel for the applicant seeks permission to withdraw this O.A. as the same has been rendered infructuous. Permission to withdraw the O.A. is granted and the O.A. is disposed of having been rendered infructuous.

Recomm
(S.P.Biswas)
Member (A)

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26.8.98
(T.N. Bhat)
Member (J)

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